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- \* IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 8864/2017 & CM APPL. 36247/2017

KONG TAILIN LYNGDOH AND ORS. ..... Petitioners

Through: Ms. Vrinda Grover, Mr. Soutik

Banerjee and Ms. Devika Tulsiani,

Advocates

versus

UNION OF INDIA AND ORS.

.... Respondents

Through:

Mr. Sandeep Sethi, Senior Advocate with Mr. Gaurav M. Liberhan and Mr. Arun Singh Rawat, Advocates for R-

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**CORAM:** 

HON'BLE MR. JUSTICE SANJEEV SACHDEVA HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER 08.12.2023

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- 1. Mr. V. Giri, learned Amicus Curiae submits that respondent no.
- 2 has amended its bye-laws and the updated bye-laws dated 01.12.2023 have been placed on record and the same in his view complies with Article 15 of the Constitution of India as well.
- 2. Ms. Vrinda Grover, learned Counsel appearing for the petitioner submits that in view of the respondent having amended their bye-laws, she does not wish to press the petition any further and accordingly seeks leave to withdraw the same.
- 3. In view of the above, amended bye-laws are taken on record. The petition is dismissed as withdrawn. The questions and issues





raised by the petitioner and the response thereto by the respondent are left open.

4. The court records appreciation to the assistance rendered by the learned Amicus Curiae.

SANJEEV SACHDEVA, J

SUBRAMONIUM PRASAD, J

**DECEMBER 8, 2023** 'rs'